

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.91/(MAH)/2014
CA No.

CORAM:

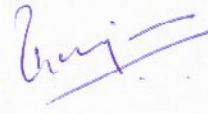
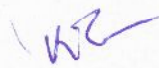
Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 15.09.2016

NAME OF THE PARTIES: Mr. Purshotam V. Raheja

V/s.
M/s. Varsoli Trading Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
19.	Shrivardhan Deshpande for Respondents	Adv. (Desai & Diwanji)	
	RANGEER. P. CARVALHO i/b Rangit & Co. for Ps	Adv.	
	KUNAL MEHTA i/b Rajivadeo.	Order	

C.P. No. 91/397-398/CLB/MAH/2014

1. Both sides are present
2. During discussions it has been informed that C.A. is pending for disposal.
3. The Registry is directed to trace all those applications and put up for hearing along-
with C.P.
4. Let the C.P.(s) be put up for hearing on 17.11.2016
5. Next date of hearing is duly communicated to both the sides in the court.

sd/-

Dated: 15.09.2016

Shri M.K. Shrawat
Member (Judicial)